

The Arunachal Pradesh Gazette

EXTRAORDINARY PUBLISHED BY AUTHORITY

No. 81, Vol. XXVIII, Naharlagun, Tuesday, March 30, 2021, Chaitra 9, 1942 (Saka)

GOVERNMENT OF ARUNACHAL PRADESH LAW, LEGISLATIVE AND JUSTICE DEPARTMENT CIVIL SECRETARIAT ITANAGAR

The 30th March, 2021

No. Law/Legn-1/2021.—The following Act of the Arunachal Pradesh Legislative Assembly which was passed in the Sixth Session of the Seventh Legislative Assembly and received the assent of the Governor of Arunachal Pradesh is hereby published for general information.

(Received the assent of the Governor on 24th March, 2021)

THE ARUNACHAL PRADESH FISCAL RESPONSIBILITY AND BUDGET MANAGEMENT (AMENDMENT) ACT, 2021.

(ACT NO. 3 OF 2021)

An

Act

further to amend the Arunachal Pradesh Fiscal Responsibility and Budget Management Act, 2006 (Act No. 4 of 2006).

Be it enacted by the legislative Assembly of Arunachal Pradesh in the Seventy Second year of the Republic of India as follows:

 This Act may be called the Arunachal Pradesh Fiscal Responsibility and Budget Management (Amendment) Act, 2021.

Short title and commence-

- (2) It shall be deemed to have come into force with effect from 17th May, 2020.
- In the Arunachal Pradesh Fiscal Responsibility and Budget Management Act, 2006 (Act No. 4 of 2006), in section 4, in sub-section (3), after clause (h), the following clause shall be added:-

Amendment of Section 4.

"(i) From and out of the Gross State Domestic Product (GSDP), there shall be allowed an additional borrowing of two percent to the State Government in the financial year 2020-21 to fight Covid-19 Pandemic which had a serious negative impact on the resources of the State Government.

Provided that, the additional borrowing shall be subject to maintaining standards of service delivery to the public to strengthen resources in the hands of State Government.

Provided further that, the relaxation limits shall be partly unconditional and partly conditional as specified in Table 'A' and two percent of GSDP as specified in Table 'B'.

Table 'A'

SI. No.		Particulars	Conditional	Unconditional	
(a)		Conditional:			
	(i)	Implementation of One Nation One Ration Card System	0.25%		
	(ii)	Ease of doing business reform	0.25%	_	
	(iii)	Urban Local Body/Utility Reforms	0.25%	-	
	(iv)	Power Sector Reforms	0.25%	Ship and parties commercial of the	

SI. No.		Particulars	Conditional	Unconditional	
(b)	(i)	50% of 1% Unconditional (Untied)	-	0.50%	
	(ii)	50% of 1% Conditional (subject to providing undertaking of at least 3 of the reforms at SI. No. a (i) to (iv)	0.50%		

Table 'B'

(₹ In Crore)

SI. No.		Particulars	Conditional	Unconditional	
(a)	Co	nditional:			
	(i)	Implementation of One Nation One Ration Card System	71.225	_	
	(ii)	Ease of doing business reform	71.225	o esto — a out un Assa. Ostrosa ya son mano i si	
	(iii)	Urban Local Body/Utility Reforms	71.225		
	(iv)	Power Sector Reforms	71.225	197. g 	
(b)	(i)	50% of 1% Unconditional (Untied)	- 12	142.450	
	(ii)	50% of 1% Conditional (subject to providing under taking of at least 3 of the reforms at SI. No. a (i) to (iv)	142.450		
(c)	Entitlement (Conditional & Unconditional)		427.350	142.450	
(d)	Total Entitlement (₹ 427.35 Crore + ₹ 142.45 Crore))	569.80	A P

Onit Panyang, IAS Commissioner to the Government of Arunachal Pradesh, Itanagar.